

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.196 of 2011

(On behalf of Revenue)

(Arising out of Order-in-Appeal No.17/Kol.VI/10 dated 31.12.2010 passed by Commissioner (Appeals) of Central Excise, Kolkata)

Commissioner of Central Excise, Kolkata VI

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s MSA (India) Limited

P-25, Transport Depot Road, Kolkata-700088

Respondent

APPEARANCE :

Shri P.K.Ghosh, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.....76468/2023

DATE OF HEARING : 25.08.2023

DATE OF DECISION : 25.08.2023

Per K.Anpazhakan :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy.

(Pronounced in the open court.)

Sd/-
(Ashok Jindal)
Member (Judicial)

Sd/-
(K.Anpazhakan)
Member (Technical)

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